



IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CRIMINAL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION (ST.) NO. 8183 OF 2023

Shaila Jitendra Kanthe

.. Petitioner

Versus

Chief Minister of State of  
Maharashtra & Ors.

.. Respondents

Mr. Nitin Satpute, Mr. Deepak Jagdev, Shobha  
Budhivant for Petitioner.

Dr. Birendra Saraf, Advocate General with Ms. A. S. Pai,  
Public Prosecutor for Respondents/State.

CORAM: NITIN JAMDAR, ACTING CJ. &  
ARIF S. DOCTOR, J.

DATE: 19 JULY 2023

P.C.:

. Heard learned counsel for the parties.

2. The Petitioner has arrayed 17 Respondents in this Public Interest Litigation. Apart from the question raised by the learned Advocate General regarding the credentials and *bona fides* of the Petitioner, we have looked into the prayers made. They are seeking directions regarding criminal investigation.

3. The learned Advocate General has placed before us the report received from the concerned Investigating Agency and states that the

statements of witnesses are being recorded and the investigation is at an advanced stage. That being the position, we do not find any warrant to issue any direction in respect of the prayers sought as the investigation is already in progress and is at an advanced stage.

4. The PIL is accordingly disposed of.

(ARIF S. DOCTOR, J.)

(ACTING CHIEF JUSTICE)

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DASHARATH  
PANDIT  
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